
[Authorised English Translation]

HARYANA GOVERNMENT
EXCISE AND TAXATION DEPARTMENT

Notification

The 6th December, 2013

No. S.O. 103/H.A. 6/2003/S. 7/2013.—In exercise of the powers conferred by second proviso to clause (b) of sub-section (2) of section 7 of the Haryana Value Added Tax Act, 2003 (Act 6 of 2003), the Governor of Haryana hereby makes the following amendment in the Haryana Government, Excise and Taxation Department, Notification No. S.O. 56/H.A. 6/2003/S. 7/2003, dated the 7th April, 2003, namely :—

Amendment

In the Haryana Government, Excise and Taxation Department, Notification No. S.O. 56/H.A. 6/2003/S. 7/2003, dated the 7th April, 2003, serial number 5 and entries there against shall be omitted.

HARDEEP KUMAR,
Principal Secretary to Government Haryana,
Excise and Taxation Department.